

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 111

CP(IB) No.145/Chd/Chd/2023

**IN THE MATTER OF:**

Tata Capital Financial Services Ltd. ...Petitioner

Vs.

Mrs. Kavita Verma ...Respondent

**Under Section:** 95 IBC 2016

**Order delivered on 23.04.2024**

**CORAM:**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Ranjit Kumar proxy counsel for Mr. Gulshan Kumar Sachdev, Advocate

For the Respondents : Ms. Shairon Tyagi proxy counsel for Mr. Pranjali Chaudhary, Advocate

For the RP : Mr. Vikky Dang, RP in person

**ORDER**

It is stated by learned counsel for the personal guarantor that he has not received the copy of the report. Learned counsel for the RP is directed to supply a copy of the same to the learned counsel for the personal guarantor during the course of day. He is also directed to file hard copy of the affidavit of service within two days. It would be the last opportunity. Objections to the report, if any, be filed within one week with a copy in

advance to the counsel opposite. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. Let the matter be listed on 28.05.2024.

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja